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KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/Rules/SEE2/Chalakkudy Municipality/2020

Dated: 01/10/2020

From

The Chairman

To

The Secretary
Chalakkudy Municipality

Sub: Video conference on 09/09/2020 at 11.00 A.M. in O.A. No 06 of 2020 (SZ) of Hon'ble
NGT - Reg.

Ref: 1. The Hon'ble NGT order dated 27/07/2020 OA no. 06/2020.
2. Minutes of the Video Conference held on 09/09/2020 in OA No. 06/2020.

Sir,

Attention is invited to the subject matter. The minutes of the V.C. held on
09/09/2020 is enclosed for necessary action and report.

Yours faithfully


CHAIRMAN

Copy to:

1. The Chief Environmental Engineer
Regional Office, Ernakulam
2. The Senior Environmental Engineer
Legal Cell, Ernakulam
3. The Environmental Engineer
District Office, Thrissur
4. The Environmental Engineer - 4
Legal Section

Kerala State Pollution Control Board

**MINUTES OF THE VIDEO CONFERENCE HELD ON 09/09/2020 IN OA 06/2020
IN THE CHAMBER OF CHAIRMAN**

The hearing was conducted with the Secretary of Chalakkudy Municipality for ascertaining the progress achieved in compliance of the order of Hon'ble NGT in OA 06/2020 and Solid Waste Management Rules, 2016. Hon'ble NGT initiated a Suo moto case with respect to the fire accident that occurred in the material recovery facility at Chalakkudy Municipality. The Hon'ble NGT vide order dated 20.01.2020 & 28.02.2020 ordered regarding the necessity of obtaining authorization under SWM Rule & for rectifying the lapses on the part of the municipality and also to assess environmental compensation. The NGT vide order dated 2.07.2020 directed the KSPCB to submit report in respect of assessment of Environmental compensation and damage to environment before next posting ie on 21.10.2020. Accordingly this video conference was held by the Chairman. Joint Director, Urban Affairs Directorate, Secretary, Chalakkudy Municipality, Health Inspector, Chalakkudy Municipality, Chief Environmental Engineer, Regional Office, Ernakulam and Environmental Engineer, District Office, Thrissur were present for the video conferencing. List of participants is attached.

The Chairman welcomed all participants to the video conference and asked the Secretary Chalakkudy Municipality to confirm whether door to door collection is available for all household and establishments for bio degradable & non bio degradable waste, confirm the operation of centralized and decentralized facility in the municipality, whether landfills/dumpsites are available in the municipality and to report whether e waste and plastic waste are given to registered recyclers and scrap collectors and the quantity details.

It was also informed that Hon'ble NGT vide order dated 02/07/2020 in OA 606/2020 (for all local bodies) directed the CPCB/SPCB to assess and recover environmental compensation at the rate of Rs 10 lakh per month per local body for population of above 10 lakhs, Rs 5 Lakhs per month per local body for population

between 5 lakh and 10 lakhs and Rs 1 Lakhs per month per other local body from 01.04.2020 till compliance. Accordingly the template forwarded by CPCB has been sent to Urban Affairs Department and District Offices of KSPCB for furnishing data urgently, a copy of which is enclosed. The Chairman urged the need for furnishing the data in the prescribed format prepared by CPCB for assessment of final compensation for non compliance of MSW by ULB's without any delay. The Chairman asked the Secretary, Chalakkudy Municipality to explain the present status of waste management in the municipality.

The Secretary, Chalakkudy Municipality informed that fire accident occurred in the MCF at Potta on 08.01.2020. MCF building and machineries in the building got damaged completely. Municipality has taken steps to reconstruct the building with a cost of Rs. 28-29 Lakhs and the machineries repaired with a cost of Rs. 3 lakhs. Municipality has restarted door to door collection of waste from household as well as establishment, which was stopped due to Covid-19 pandemic. Door to door collection of household dry waste is reported to be 100% and establishment is 60.5%. Centralised and decentralized facilities for biodegradable waste are in operation. The Municipality has initiated steps to remove legacy waste from dumpsites with the help of Suchitwa Mission, and the tendering process of this work is under processing. The Health Inspector of Chalakkudy municipality informed that a project proposal is in consideration for providing decentralised units for biodegradable wastes.

The Environmental Engineer, Thrissur reported that municipality has agreed to restore the Material Collection Facility. Door to door collection is being practiced for dry waste but not for bio degradable waste by municipality. The application for authorization is under processing and clarification sought for by CEE, RO, Ekm with respect to authorization had been furnished to that office. Training was given to Municipality for entering details in the Enviclean app and verification of centralized and decentralised facility will be conducted once the municipality enter details in the Enviclean app.

The Chief Environmental Engineer, Regional Office, Ernakulam informed that out of the 14850 households 7328 households are having decentralized facility, 3 TPD of bio waste is being processed in Windrow composting, Vermi composting and Thoompoormuzhy units. Urgent steps may be taken to manage the rest of the solid waste. It was suggested to conduct physical verification of the door to door collection, centralized and decentralized facilities practiced by municipality and to furnish the clarifications called for on the application.

The Joint Director, Urban Affairs Department informed that municipality has arranged temporary facility for collection of waste and all residues of fire accident has been removed.

The Chairman concluded the meeting with the following directions

- 1) Chalakkudy Municipality shall submit the details called for with respect to the authorization application before 06/10/2020.
- 2) Municipality shall furnish action taken report and time bound action plan for the treatment and disposal of biodegradable and non biodegradable wastes from both households and establishments. Action taken report shall include quantity and mode of disposal of non – recyclable waste, quantity of e- waste, plastic waste given to registered recyclers/scrap collectors, and decentralized units for biodegradable wastes. This shall be furnished before 09/10/2020.
- 3) Chalakkudy municipality shall enter the details of door to door collection, centralized and decentralized facility etc in the Enviclean app, immediately.
- 4) The Municipality shall furnish action taken report regarding the removal of legacy waste in detail. This shall be furnished before 09/10/2020.
- 5) The Environmental Engineer, Thrissur is to collect report from municipality and verify whether proper door to door collection is being practiced in the

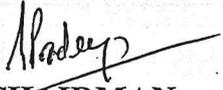
municipality, centralized and decentralized facilities are in operation & all houses/establishment are having door to door collection /treatment facility.

- 6) Action is to be taken for constitution of a committee for assessment of environmental damage. This shall be done from the Head Office of the Board.

Urban Directorate is to ensure that all ULBs furnish data in the prescribed template forwarded by CPCB for assessment of final compensation of non compliance of SWM Rules without any delay. This shall be done before 09/10/2020.

Meeting ended at 11.30 AM.

09.09.2020


CHAIRMAN

09/09/2020 OA 6/2020

Sl. No.	LIST OF PARTICIPANTS
1	Joint Director, Urban Affairs Directorate
2	Secretary, Chalakkudy Municipality
3	Healthy Inspector, Chalakkudy Municipality
4	Chief Environmental Engineer, Head Office
5	Chief Environmental Engineer, Regional Office, Ernakulam
6	Senior Environmental Engineer, Head Office
7	Environmental Engineer, District Office, Thrissur
8	Assistant Environmental Engineer - 5, Head Office
9	Assistant Engineer - 12

SPEED-POST/ E-MAIL

323
13/08/2020

2656
13/8/2020

CENTRAL POLLUTION CONTROL BOARD
HEAD OFFICE
THIRUVANANTHAPURAM
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
COURT MATTER
AUG 2020
Dated: 05.08.2020

F. No. B-11011/UPC-II/MSW/2020-21

3968

To,
The Member Secretary,
Kerala State Pollution Control Board,
Plamoodu Jn., Pattom Palace P.O.
Thiruvananthapuram-695004

Sub:- In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 (OA 606/2018) before Hon'ble NGT- reg.

Sir/ Madam.

Vide Order dated 2nd July, 2020 in OA 606/2018, Hon'ble NGT directed as follows:

In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakhs per month per Local Body for population of above 10 lakhs, Rs. 5 lakhs per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. ----- Final compensation may be assessed and recovered by the State PCBs/PCCs in the light of Para 33 above within six months from today. CPCB may prepare a template and issue an appropriate direction to the State PCBs/PCCs for undertaking such an assessment in the light thereof within one month

In compliance of aforesaid direction, please find enclosed template prepared by CPCB for assessment of final compensation for non-compliance of SWM by ULBs for further necessary action.

Yours faithfully


(Divya Sinha)

Addl. Director & I/c, UPC-II

Encl: Template

TEMPLATE FOR ASSESSMENT OF SOLID WASTE MANAGEMENT FACILITIES AND LEGACY WASTE REMEDIATION

S.N.	Questions	Remarks
1	Name of ULB	
2	Over all waste management status	
a	Quantity of MSW generated (TPD)	
b	Quantity of MSW collected (TPD)	
c	Quantity of MSW segregated & transported (TPD)	
d	Quantity of MSW processed (TPD)	
e	Quantity of MSW disposed in secured/land fill site (TPD)	
f	Gap in Solid Waste Management UTs (TPD) [1(a) - 1(d) - 1(e)]	
g	Is response to "2f" above "Nil"? (Yes/ No)	
3	Waste Collection, Segregation and Transportation	
a	Whether cent percent door-to-door collection of MSW (covering all wards) being done in the ULB (Yes/ No)	
b	Whether cent percent segregation of waste (covering all wards) being followed in the ULB (Yes / No)	
c	Whether all segregated waste transported in covered vehicle in the ULB (Yes)	
4	Setting up of Waste Processing Facility	
a	Material Recovery facilities	
	(i) Required Capacity (TPD)	
	ii) Capacity provided (TPD)	
	iii) Adequacy of facility (Yes/ No/NA/II)	
b	Plastic waste recycling	
	(i) Required Capacity (TPD)	
	ii) Capacity provided	
	iii) Adequacy of facility (Yes/ No/NA/II)	
c	Composting	
	i) Required Capacity (TPD)	
	ii) Capacity provided	
	iii) Adequacy of facility (Yes/ No/NA/II)	
d	Biomethanation	
	i) Required Capacity (TPD)	

	(ii)	Capacity provided	
	(iii)	Adequacy of facility (Yes/ No/NA#)	
c		<u>RDF</u>	
	(i)	Required Capacity (TPD)	
	(ii)	Capacity provided	
	(iii)	Adequacy of facility (Yes/ No/NA#)	
		<u>Waste to Energy Plants</u>	
	(i)	Required Capacity (TPD)	
	(ii)	Capacity provided	
	(iii)	Adequacy of facility (Yes/ No/NA#)	
		<u>Setting up of landfill</u>	
5	(i)	Required Capacity (TPD)	
	(ii)	Capacity provided	
	(iii)	Adequacy of facility (Yes/ No/NA#)	
		<u>Legacy Waste Waste management</u>	
6		Number of dumpsites (No.)	
a		Number of dumpsites cleared (No.)	
b		Number of dumpsites in which legacy waste remediation has commenced (No.)	
c		Has legacy waste remediation commenced in all legacy waste dumpsites (Y/N/NA#)	
d			

Note	A	# NA : Not applicable
	B	If Response to any of the query at 2(g), 3(a), 3(b), 3 (c), 4 (a-iii), 4 (b-iii), 4 (c-iii), 4 (d-iii), 4 (e-iii), 4 (f-iii) & 5 (iii) Is "No" then ULB shall be liable to pay Environmental Compensation as per Hon'ble NGT Order dated July 02, 2020 in OA No. 600/2018
	C	If Response to any of the query at 6 (d) is "No" then ULB shall be liable to pay Environmental Compensation as per Hon'ble NGT Order dated July 02, 2020 in OA No. 600/2018